CAG report on excess withdrawal of liquor from CSD

- 201. SHRI N.K. SINGH: Will the Minister of DEFENCE be pleased to state:
- (a) whether it is a fact that the CAG was denied access to the records of Unit Run Canteens for performance audit of Canteen Stores Department in 2009-10;
 - (b) if so, the reasons therefor; and
- (c) whether Government's attention has been drawn to excess withdrawal of concessional liquor authorized by the CSD as pointed out by the CAG report and the steps taken to avoid such practices in future?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) The Unit Run Canteens (URCs) are established from the non-public fund of the three Services and are non government entities. Arrangements already exist for audit of these Non-public Funds. C&AG has been informed in the matter.

(c) The units of the Defence Services can withdraw liquor as per their authorization. The CIMS (Smart) cards enable issue of liquor as per the authorized entitlement of the bonafide personnel/organisation. The indents are vetted by competent military authority. The drawal of liquor is well below the authorization of entitled personnel.

Action taken in naval war-room leak case

- 202. SHRI NANDI YELLAIAH: Will the Minister of DEFENCE be pleased to state:
- (a) the details of action taken so far regarding naval war-room leak accused Ravi
 Shankaran's case;
 - (b) whether in the past ten years naval war-room leaks have been detected; and
 - (c) if so, what action was taken against such situations to curb naval war-room leaks?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) A case under section 120B of the IPC read with sections 3(1) (c) and 5 of the Official Secrets Act, 1923 has been registered on 20.3.2006 against certain dismissed officers of the Indian Navy and Indian Air Force including Lt. (Retd.) Ravi Shankaran in the "Naval War Room Leak" case and presently trial is pending. The